

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 130**  
**689/2016**

**IN THE MATTER OF:**

EMAAR Developers Ltd and EMAAR MGF Land Ltd.

.... Applicant/petitioner

**Order Under Section 230-232**

**Order delivered on 10.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

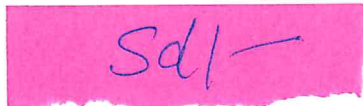
For the Applicant: Mr. Dr. U.K. Chaudhary, Sr. Adv, Mr. Gaurav Mitra,  
Ms. Manisha Chaudhary, Mr. Mansuwer Singh,  
Adv. Mr. Tisham Rati Sen, Ms. Riddhi Sancehti,  
Ms. Aarti kumar, Mr. Abhishree Saujanya, Adv.

**ORDER**

Learned counsel for the respondent is directed to file reply within five days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within three days with a copy in advance to the counsel opposite.

List this matter on 18.02.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**